

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process  
for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/s KAPASI INFRACON LLP**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	<b>Kapasi Infracon LLP</b>
2.	Date of incorporation of corporate debtor	20/08/2019
3.	Authority under which corporate debtor is incorporated / registered	ROC-Kanpur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	AAQ-2954
5.	Address of the registered office and principal office (if any) of corporate debtor	H.NO. 3/4-199 D, Brahampuri Colony, Near Bank of Baroda, Paper Mill Road, Saharanpur, Uttar Pradesh-247001 <b>Corporate Office:</b> 527-528, 5th Floor, Tower B, Spazedge Towers, Sector-47, Gurugram, Haryana-122002
6.	Insolvency commencement date in respect of corporate debtor	Order pronounced on 04 <sup>th</sup> September, 2023 Order received on 08 <sup>th</sup> September, 2023
7.	Estimated date of closure of insolvency resolution process	02 <sup>nd</sup> March, 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Anang Kumar Shandilya Reg. No. IBBI/IPA-002/IP-N00882/2019-20/12826
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Address:</b> T9 1904 Exotica Dreamville Sector 16c Greater Noida West (Noida Extension) Near Gaur City 2 Gautam Buddha Nagar, Uttar Pradesh-201318 <b>Email:</b> <a href="mailto:csanang@gmail.com">csanang@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Address:</b> 2nd Floor, Moolchand Towers, I-Block Sector-22, Noida – 201301 <b>Email:</b> <a href="mailto:cirpkapasi@gmail.com">cirpkapasi@gmail.com</a>
11.	Last date for submission of claims	24 <sup>th</sup> September, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per the information available at this point of time.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable for now
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **M/s Kapasi Infracon LLP** on September 04, 2023.

The creditors of **M/s Kapasi Infracon LLP** are hereby called upon to submit their claims with proof on or before September 24, 2023, to the Interim Resolution Professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12 (Not Applicable), shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13(Not Applicable) to act as authorised representative of the class [specify class] in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**

  
**ANANG KUMAR SHANDILYA**  
Interim Resolution Professional  
IBBI Reg No- **IBBI/IPA-002/IP-N00882/2019-20/12826**  
AFA Valid upto: 01<sup>st</sup> March, 2024

Date: 10.09.2023  
Place: Noida